

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

Notes of the registry	Orders of the Tribunal
	<p>O.A. No. 290/00283/15 (Hem Raj Sharma vs UOI & Ors) Date of Order : 29/09/2015</p> <p>Mr S.P. Singh, Counsel for applicant.</p> <p>The OA has been filed seeking direction, to direct the respondents to pay pension in accordance with Service Discharge Benefit Schemes 2011 and release all consequential benefits and for other consequential reliefs. The matter has been taken up for consideration for admission today.</p> <p>The learned counsel for applicant submits that the applicant worked as GDSBPM and rendered more than 37 years of service and superannuated on 01.04.2014. On superannuation, the applicant was granted an amount of Rs 60,000/- as gratuity and no other terminal benefit was awarded. The applicant is claiming pension under National Pension Scheme (NPS) and submits that the Deptt. of Posts vide notification No. 6-11/2009-PE.II dated 01.04.2011, the scheme Service Discharge Benefit Scheme was adopted which came into effect from 01.04.2011. The applicant was directed to submit his option and accordingly he submitted all relevant documents. It is submitted that the applicant was constrained to approach the Tribunal due to inaction on the part of the respondents. The applicant submitted his representation dated 06.12.2014 (Annex. A/1) and the same is pending consideration.</p> <p>In the facts and circumstances of the case noticed above, we are of the view that the OA can be disposed of by directing the respondent No. 6 & 7 to consider the representation of the applicant and pass an appropriate order.</p> <p>The OA is, therefore, disposed of, directing the respondent No. 6 & 7 to consider and pass an appropriate order on the representation Annex. A/1 dated 06.12.2014 of the applicant within 3 months from the date of receipt of this order. Learned counsel for applicant will submit copy of OA alongwith Annexures to respondent No. 6 & 7.</p> <p>In view of above limited relief directing the respondent No. 6 & 7 to decide the representation of the applicant dated 06.12.2014 (Annex. A/1), the requirement of issue of notices to the respondents is dispensed with and OA is disposed of accordingly at admission stage.</p> 